CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 508/97

Tuesday, this the 25th day of January, 2000.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER
HON'BLE MR JL NEGI, ADMINISTRATIVE MEMBER

K. Krishnamma,
Group 'D',
Postal Stores Depot,
Thiruvananthapuram.

..Applicant

By Advocate Mr. G. Sasidharan Chempazhanthiyil

۷s.

- 1. Superintendent,
 Postal Stores Depot,
 Thiruvananthapuram.
- 2. Chief Postmaster General, Kerala Circle, Thiruvananthapuram.
- Director General,
 Postal Department,
 New Delhi.
- 4. Union of India represented by its Secretary, Ministry of Communications, New Delhi.

.. Respondents

By Advocate Mr. R. Prasanthkumar, ACGSC

The application having been heard on 25.1.2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-6 to the extent it denies retrospective notional regularisation to her in a Group 'D' post in Postal Stores Depot for the purpose of qualifying service for pension, to declare that she has a right of consideration for appointment in Group 'D' post in Postal Stores Depot in preference to Extra Departmental Agents of the Division and outsiders in respect of vacancies that arose in

contd: 2/-

1983 and 1989 and to direct the respondents to grant her retrospective notional promotion to the limited purpose of qualifying service for pension and also to direct to pass orders on Annexure A-7 for writing up the service records with reference to full time casual service.

- 2. When the O.A. was taken up, the learned counsel appearing for the respondents submitted that in the light of the decision of this Bench of the Tribunal in O.A. 497/97, this O.A. is only to be dismissed.
- 3. When we asked the learned counsel appearing for the applicant whether the ruling in O.A. 497/97 is applicable to the facts of this case and this case is liable to be dismissed, the learned counsel appearing for the applicant did not give any specific answer to the question.
- 4. On going through the decision in O.A. 497/97, we find that the ruling is squarely applicable to this O.A. and this O.A. is only to be dismissed.
- 5. Accordingly, the O.A. is dismissed with costs Rs.500/-.

Dated this the 25th day of January, 2000

of Can

J.L NEGI ADMINISTRATIVE MEMBER A.M. SIVADAS JUDICIAL MEMBER

rv/2712000

LIST OF ANNEXURES REFERRED TO IN THIS ORDER

- 1. Annexure A-6: True copy of the Order No:66-37/96-SPB-1 dated 17.7.96 issued by the 3rd respondent.
- 2. Anneuxre A-7: True copy of the representation dated 16.12.96 submitted by the applicant to the 2nd respondent.